

Learned counsel for the State has opposed the prayer for bail and has submitted that the FIR has been lodged against unknown but he was made co-accused on the basis of confessional statement of Kailash Mandal whose name got transpired by apprehended accused, Rajiv Ranjan @ Chhotu, who was arrested and four live cartridges, one mobile phone with two SIM cards and one key ring with three keys have been recovered.

Learned counsel for the State has further submitted that as per the CDR of mobile phone, this petitioner had talk with co-accused, Rajiv Ranjan and as per the statement of co-accused, Govind Mahto (owner of the motorcycle bearing Registration No.JH10JA-4537), petitioner has taken his motorcycle on the alleged date of occurrence, as such, a detail counter-affidavit is necessary in this case.

Considering the rival submissions of the parties, learned State counsel is directed to file counter-affidavit within four weeks with regard to criminal antecedent of the petitioner and other materials collected against the petitioner during investigation.

List this case after four weeks.

(Kailash Prasad Deo, J.)